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ITEM NO.8 COURT NO.5 SECTION XIA
(Part-heard)
SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17663/2006

(From the judgement and order dated 06/03/2006 in WP(C) No.33208/2005
& IA No. 3350/2006 in WP(C) No.12156/2005 of the HIGH COURT OF KERALA AT ERNAKULAM)

K.VILASINI & ORS Petitioner(s)

VERSUS

EDWIN PERIERA & ORS Respondent(s)

(With prayer for interim relief and office report)
(FOR FINAL DISPOSAL)

Date: 12/08/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Subramonium Prasad,Adv.
Mr. Jay Kishor Singh,Adv.

For Respondent(s) Mr. P.B. Suresh Kumar,Adv.
Dr. K.P. Kylasanatha Pillay,Adv.
Mr. A. Nisar,Adv.
Mr. CH. Leela Sarveswar,Adv.
for Mr. D. Mahesh Babu,Adv.

UPON hearing counsel the Court made the following
ORDER

After hearing learned counsel for the parties at length, the Court reserved
its judgment.

(A.S. BISHT)
MASTER

COURT MASTER

(PUSHAP LATA BHARDWAJ) COURT